

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 306
IB-1025/ND/2020**

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 25.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :

For the Respondent/ Corporate-debtor :Mr. Mohak Sharma, Advocate.

ORDER

Heard the submissions made by the counsel for the petitioner. Mr. Mohak Sharma, Advocate is present on behalf of the corporate debtor and submitted that they have filed their vakalatnama and prayed for two week's time for filing their reply. The counsel for the petitioner is directed to forward a soft copy of the petition to the counsel for corporate debtor. Two week's time has been granted as prayed. Post the matter to 21.12.2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Anjula)